IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-342/ND/2017

In the matter of:

Navrana Advanced Nano Products Developments

International

.. PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Sanjay Bhatt, Advocate

Ms. Juhi Bham Bhani, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that in compliance to the directions dated 24.1.2018 passed by this Tribunal, the documents along with annexure to Form-6 have been duly filed along with Company application for condonation of delay.

Taking into consideration the said application for condonation of delay, the delay is condoned. As in relation to the initiation of Corporate Insolvency Resolution Process, the sole Financial Creditor who has put in its appearance before this Tribunal does not have any objection. The same is also recorded.

Matter is reserved for orders.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018